

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 356/MP/2023**

Subject : Petition Under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders of Hon'ble Commission.

Petitioner : KSEBL

Respondents : NTPC

Date of Hearing : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Prabhas Bajaj, Advocate, KSEBL  
Shri Priyanshu Tyagi, Advocate, KSEBL  
Shri Venkatesh, Advocate, NTPC  
Shri Rudraksh Bhushan, NTPC

**Record of Proceedings**

During the hearing the learned counsel for the Petitioner submitted that the present petition has been filed seeking clarification as to whether interest is applicable for the arrears of tariff payable in six monthly instalments, in terms of Regulation 10(7) of 2019 Tariff Regulations. While pointing out that the present matter is covered by the decision of the Commission in its order dated 17.4.2024 in Petition No. 118/MP/2023 (PSPCL v NTPC), the learned counsel prayed that the present Petition may be disposed of in terms of the decision in the said case.

2. The learned counsel for the Respondent, NTPC submitted that since the appeal filed by the respondent against the said order dated 17.4.2024 is being heard by the APTEL, the Commission may adjourn the hearing of the present Petition for two weeks.

3. The Commission, after hearing the learned counsel for the parties, adjourned the hearing in the petition. The Petition shall be listed for hearing on **29.8.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

